(b) The Central Government has already approved the proposal for setting up of State-of-the-art Greyhounds Training Centre in Andhra Pradesh at a cost of ₹ 219.16 crores in April 2018. The details of possession of encumbrance free land alongwith necessary clearances have been requested from the Government of Andhra Pradesh for release of funds.

Integrated Check Posts

360. SHRI MD. NADIMUL HAQUE: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the current status and details of the Integrated Check Posts (ICPs) being constructed along the border areas, State/UT-wise;

(b) the funds sanctioned, released and utilised for the Integrated Cheek Posts (ICPs) during the last three years;

(c) the details of facilities constructed or to be provided at each Integrated Check Post (ICP); and

(d) whether Government has proposed to take up construction of additional Integrated Check Posts, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJIJU): (a) to (c) The requisite information is given in Statement-I, Statement-II and Statement-III (*See* below).

(d) Yes. Setting up Integrated Check Posts (ICPs) at Sunauli and Rupaidiha in Uttar Pradesh (Nepal Border) and Sutarkandi in Assam (Bangladesh Border) has been approved. Further, "in principle" approval has been granted for the setting up Integrated Check Posts (ICPs) at 10 other location *viz*; (i) Ghojadanga, West Bengal (Bangladesh border) (ii) Changrabandha, West Bengal (Bangladesh border) (iii) Fulbari, West Bengal (Bangladesh border) (iv) Jaigaon, West Bengal (Bhutan border) (v) Panitanki, West Bengal, (Nepal border) (vi) Mahadipur, West Bengal (Bangladesh border) (vii) Hili, West Bengal (Bangladesh border) (viii) Banbasa, Uttarakhand (Nepal border) (ix) Bhitamore, Bihar (Nepal border) (x) Kawrpuichhuah, Mizoram (Bangladesh border).

Statement-I

The current status and details of the Integrated Check Posts (ICPs) along the border areas, State / UT-wise

Sl. No.	ICP Location	State	Borders with	Current Status
1.	Attari (Amritsar)	Punjab	Pakistan	Operational
2.	Agartala	Tripura	Bangladesh	
3.	Petrapole	West Bengal	Bangladesh	
4.	Raxaul	Bihar	Nepal	
5.	Jogbani	Bihar	Nepal	
6.	Moreh	Manipur	Myanmar	
7.	Dawki	Meghalaya	Bangladesh	under construction
8.	Rupaidiha	Uttar Pradesh (U.P.)	Nepal	Approved in December, 2018.
9.	Sunauli	Uttar Pradesh (U.P.)	Nepal	
10.	Sutarkandi	Assam	Bangladesh	

Statement-II

Details of funds sanctioned, released and utilised for the Integrated Check Posts (ICPs)

			5)	t in crore
Detailed Head	2015-16			
	BE	RE	Funds Released	Actual Exp.
05.00.35 Grants for creation of Capital Assets (Setting up of ICPs)	50.82	50.82	50.82	50.82
Detailed Head	2016-17			
	BE	RE	Funds Released	Actual Exp.
05.00.35 Grants for creation of Capital Assets (Setting up of ICPs)	80.00	80.00	80.00	80.00

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Detailed Head		2017-18			
	BE	RE	Funds Released	Actual Exp.	
05.00.35 Grants for creation of Cap Assets (Setting up of ICPs)	pital 290.00	90.00*	90.00	90.00	

* Proposals towards acquisition of land could not be finalised and the funds were surrendered well in time so that the funds could be utilised properly for the Financial Year 2017-18.

Statement-III

Details of facilities provided at each Integrated Check Post

The Integrated Check Posts have dedicated passenger and cargo terminals comprising adequate customs and immigration facilities

- (i) The facilities at Passenger Terminal are as under:
 - Customs processing
 - Immigration clearance
 - Port Health Unit
 - Waiting area.
 - Bank / Foreign Exchange Bureau.
 - ATM
 - CCTV Surveillance
 - PA System
 - LAN & EDI System.
 - Public Convenience.
 - Parking.
- (ii) The facilities at Cargo Terminal are as under:
 - Customs Processing
 - Warehouse
 - Weigh Bridge
 - Electrical Sub-Station.
 - Drivers Rest Area
 - CCTV Surveillance

- PA System.
- LAN and EDI System.
- Public Convenience
- Parking.
- Quarantine facilities.

Enactment of new Police Act

361. DR. SASIKALA PUSHPA RAMASWAMY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government has taken any final decision regarding enactment of new Police Act to replace the 158 years old Police Act, 1861;

(b) if so, the details thereof;

(c) the reasons for the delay in enacting a new Act when there is a model Act which was drafted by an Expert Committee constituted by Government itself;

(d) whether Government has received any inputs to include in the proposed draft Police Act which was drafted in the year 2006; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR): (a) to (e) Government had constituted a Committee to review the recommendations of the previous Commissions and Committees set up on Police Reforms in December 2004. The Committee was mandated to shortlist the recommendations which had not been implemented or partially implemented. The Committee submitted its report in March 2005. One of the recommendations of the Committee pertained to enactment of a New Police Act to replace the Police Act of 1861. The Ministry of Home Affairs set up an Expert Committee, Chaired by Dr. Soli Sorabjee, to draft a new Model Police Act in September 2005. The Committee submitted a Model Police Act on 30.10.2006 after extensive consultations. A copy of the same was sent to State Governments on 31.10.2006 with the request to frame a new State Police Act or amend the existing Act on the basis of the Model Police Act, 2006.

Further, "Police" is a State subject falling in List-ll (State List) of the Seventh Schedule of the Constitution of India. It is primarily the responsibility of the State